

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 91/TT/2012

Date: 4.7.2012

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff from DOCO: 31.03.2014 for Combined Assets for transmission system associated with PARABATI-III- HEP in Northern Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 16.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.7.2012:

- a) Detailed justification and reason along with documentary evidences for delay, for separately each asset covered in the petition, including details of activities as per PERT chart, work affected and the duration of delay in the activities along with the reasons and agency responsible for delay so as to justify the entire period of delay.
- b) As per Form 5B, Page 54 in item No. 1.2 of the petition the cost is 5 times that of estimate with cost variation of ₹ 83 Cr. as compared to estimate of ₹ 21 Cr. The reason for ₹ 20 Cr. cost variation is given as payment on account of land compensation etc. For rest of the amount of cost variation the justification is to be submitted along with documentary evidence.
- c) As per Form 5B, Page 54 in item No. 2.1 of the petition the cost variation was ₹ 56 Cr. as compared to estimate of ₹ 83 Cr. i.e. about 67%. The reason and justification for the same.
- d) Reason and justification for large cost variation in item 1.2, 4.2 in Form 5B, Page 42 and 46 as well as item 4.2 in Form 5B, Page 50 of the petition.
- e) Data for capital cost bench marking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.

f) Actual DOCO of the assets.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-  
(V.Sreenivas)  
Depty Chief (Legal)